CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A. No.773/88

Dated: 29,10,43

Mrs. Kusum Chib

Applicant

Vs.

Union o India & Ors.

Respondents

Present: Shri G.D. Gupta, Counsel for Applicant
Shri M.L. Verma, Counsel for Respondents.

CORAM

- 1. Hon'ble Mr. J.P. Sharma, Member (J)
- 2. Hon'ble Mr. B.K. Singh, Member (A)

JUDGMENT

(Delivered by Hon'ble Mr. B.K. Singh, Member (A)

This O.A. No.773/88 has been filed under Section 19 of the CAT Act, 1985 with Mrs. Kusum Chib as applicant and Union of India & others as respondents for quashing the Memorandum dated 20th November 1986 and Office Memo. dated 9th March 1988 denying the benefits of regularisation to the applicant on the ground that the posts of Senior Documentation Assistant were to be filled 100% by direct case recruitment and the applicant's could not be considered till the recruitment rules were amended to earmark some posts to be filled up by promotion. The applicant ', is working as Senior Documentation Assistant in the payscale of Rs,550-900 on ad-hoc basis in the National Medical Library which is under the Directorain General of Health The applicant is M.A. in Philosophy and Chas Diplomas in Library Science and Russian Language. was initially appointed as Librarian Grade-II in the

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pay-scale of Rs.210-425/- which was subsequently revised to Rs.425-700/- in the National Medical Library. She was appointed on the 29th October, 1969 as a direct recruit after being sponsored by the Employment Exchange and selected through open competition. The next higher grade is that of Librarian Grade-I in the scale of Rs.650-1200. The Recruitment Rules were made under Proviso to Article 309 of the Constitution in 1966 which came into force w.e.f. 3.3.1967. This is placed at annexure 'A' of the paper-book. The said recruitment rules were replaced by RRs of 1986 promulgated on 11.7.86. This is annexure 'B' of the paper-book. Separate posts of Junior/Senior Documentation Assistants existed in the National Medical Library. The applicant was appointed as Sr. Documentation Assistant vide Office Order dated 5.3.1980 (annexure 'C' of the paper-book). The applicant was appointed on ad-hoc basis until further orders. The appointment letter stipulated that the said appointment will not confer any right for regular appointment or will not count for seniority in the post and that the applicant could be reverted to the post of Librarian Grade-II at any time without assigning any reason or without giving any notice.

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- 2. Recruitment rules for the said post of Senior Documentation Assistant were framed under proviso to Art.309 of the Constitution and promulgated on 11th July 1986 and came into effects from the date of publication (annexure 'B'). These recruitment rules envisaged the requirement of filling up the post of Sr. Documentation Assistant 100% by the method of direct recruitment. The applicant filed representation for her regularisation but in view of the RRs she received a negative reply. She however, got an assurance that the department would take up the question of amendment of RRs to provide 50% appointment by direct recruitment and 50% by promotion as was envisaged in the draft RRs and till the amendment was made, the applicant could not regularised against the post of Sr. Documentation Assistant.
- 3. The applicant in her OA has sought the following reliefs:-
- i) quashing the Memo. dated 20th November 1986 and also the Memo. dated 9th March 1988;
- ii) striking down the RRs as violative of Art.14 and 16 of the Constitution;
- declaring the applicant automatically appointed as Senior Documentation Assistant from the date she was appointed as Librarian Grade-II with consequential benefits;
- iv) to direct the respondents to make provision of promotion in the RRs for Sr. Documentation Assistants;



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- v) quashing the promotion of Respondent No.3
 Shri Hira Lal as Librarian, Grade-I;
- vi) declaring the applicant having been promoted to Librarian Grade-I from the date the respondent No.3 was promoted;
- vii) quashing the advertisement for the post of Senior Documentation Assistant dated 12.12.1987;
- viii) Restraining the respondents fom reverting the applicant from the post of Sr. Document-ation Assistant and instead allowing her to continue on the said post after regularising the post from the date of her ad-hoc appointment.
- Heard the learned counsels S/Shri Gupta for the applicant and Shri M.L. Verma for the drespondents and perused the record of case and various pleadings and annexures annexed with the O.A. and the counter. The learned counsel the respondents argued first and contended forthe applicant was appointed purelythat ad-hoc basis and the letter of her appointment categorically states that her appointment as Senior Documentation Assistant will not confer any right to regularise her services and will also not count for seniority since this was a stop gap arrangement the exigencies of public services till recruitment rules were finalised and promulgated. The letter also stipulates that she could be reverted her post of Librarian Grade-II without any notice or any reason being assigned therefor.

The application, thus, according learned counsel for the respondents is devoid of merit and liable to be dismissed in terms of appointment letter itself. Не further that the application is barred under Section 20 21 of CAT Act (Procedure) Rules 1987. and further contended that while the RRs were was under finalisation the post of Senior Documentation Assistant were filled up in 1980 keeping in view the functional requirements. The draft RRs provided 50% promotion and 50% direct recruitment. The RRs finally approved by the UPSC and Department of Personnel & A.R. provided 100% direct recruitment as mode of recruitment. These RRs came into effect from the date of their notification in the Gazette The contents of the appointment letter of India. which stipulate that this was purely ad-hoc arrangement and could be terminated anytime without assignin any reason or giving any notice itsel shows that they had no case.

6. It was argued by the learned counsel for the applicant that rules made in exercise of the dpower under proviso to Article 309 of the Consticannot have retrospective effect. It was said

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that these were subordinate pieces of legislation and unless there was stipulation to that effect these could not be applied retrospectively. has been held by Hon'ble Supreme Court in B.S. Badera Vs. Union of India AIR 1969 SC 118 that government have the powers to make rules under this provision with retrospective effect. however, does not imply that all rules framed to regulate service conditions can have retrospective effect. It was further argued by the learned counsel for the applicant that rule which merely operates on an existing situation or affects existing employees as well cannot on that ground alone be treated as retospective unless it is shown that rules so framed have here intention of rule-making authorities to apply it retrospectively. The learned counsel argued that the recruitment rules framed and promulgated providing for 100% direct recruitment as the mode of recruitment affects the applicant and other persons similarly situated adversely. Secondly, he argued, that the applicant has worked against the post of Sr. Documentation Assistant right from 1980 and she ought to have been regularised because of her



qualifications and long stay in the National Medical Library as Sr. Documentation Assistant. The promotion according to him were made because there specific recommendations in the draft Recruitment Rules that 50% of the posts will be available against promotion quota and 50% would be direct recruitment. This is the why out of 10 posts in the category of Sr. Documentation Assistants, 5 eligible candidates were promoted though on an ad-hoc basis. If the provision against promotion quota made in the RRs finally approved by the UPSC and the Ministry of Personnel & A.R., the applicant could have been regularised in normal course and there would have been no necessity to approach this Tribunal redressal of her grievances. It was further argued that the applicant had a right to be placed above Hira Lal, respondent No.3. This contention of the learned counsel for the applicant was vigorously refuted by the respondents' counsel who said that Shri Hira Lal who was an SC was promoted in his quota and was also senior to the applicant.



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further argued by the learned counsel for the respondents that a saving clause was inserted in the notified RRs for the post of Sr. Documentation Assistants to protect the service in case of the holding the post of Librarian higher pay-scale of Rs.550-900 i.e. CPS Shamber. His service interests were protected the said clause since he was holding that post pay-scale of Rs.550-900 as a UPSC nominee in the Central Health Transport Organisation where the post of Librarian Grade-II in the pay-scale Rs.550-900 was created in lieu of one of Librarian Grade-II in the pay-scale of Rs.425 -As a matter of fact one post of Librarian Grade-II was surrendered as a higher post carrying the pay-scale of Rs.550-900 was created and Shri Shamber was transferred to the newly created post w.e.f. 5.12.1977. Since the post ofLibrarian Shamber, the post Grade-II held bу Shri Sr. Documentation Assistant carried the pay-Rs.550-900, it was decided scale of that posts may be clubbed and no separate RRs framed. Since Shri Shamber was holding the post of Librarian 5.12.1977 Grade-II regular basis w.e.f. on and his service interests were protected National Medical Library/by the saving clause in the RRs the applicant cannot have a grievance

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against him. He was appointed earlier than the applicant in a higher pay-scale of Rs.550-900 while the applicant was still in a pay-scale of Rs. 425-700. Shri Shamber was appointed on regular basis whereas the applicant was appointed on an ad hoc basis in 1980. Thus the reliefs sought regarding her promotion w.e.f. 5.12.77 is misplaced. Thus the post held by Shri Shamber has a different identity and is well protected by the saving clause itself. Shri Shamber dwas appointed not as a sponsored by the Employment Exchange candidate but a candidate who was selected by UPSC and appointed in the Central Health Transport Organisation in the pay-scale of Rs.550-900. This was Group 'B' post and that is why UPSC was approached for its recruitment. The applicant and other similarly situated persons were holders of 'C' posts and their names were sponsored by Employment Exchange and they were selected by the Health Directorate itself and thus they have no right to claim equivalen co. with Shri Shamber.

7. As regards the case of Shri Hira Lal who is respondent No.3, as stated above, he belongs

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to Scheduled Caste and has been given promotion to the post of Librarian Grade-I and Sr. Documentation Assistant on the basis of seniority and also in accordance with the instructions of Central Government in the matter of reservation of posts for SC or Record does not indicate any representation having been filed by the applicant against the Respondent appointment of \(\lambda \) No.3 either as Librarian Grade-I or Sr. Documentation Assistant, although there is an averment that she had filed a representation which was rejected. This was also argued by the learned counsel for the applicant that her representations against the appointment of respondent No.3 ₩as rejected by the Government. Neither the representation is there nor the rejection letter is available on file.

A perusal of the record indicates that the applicant joined the Department several years after the respondent No.3. She always was junior to respondent No.3 in all the grades. Only Mrs. A.K. Chauhan made representation against respondent She has simply No.3 as Librarian Grade-I. made an averment in para 19 of this O.A. that was senior to respondent Chauhan who No.3 the seniority list of Librarian Grade-II was also not promoted and that Mrs. Chauhan represented



against her supersession. Her representations have been marked as annexure 'K' in the paperbook. The applicant instead of pleading her case wasindirectly pleading the cause of Mrs. Chauhan in her application. The respondent No.3 was and senior to the applicant, Smt. Kusum Chib in is respects. The respodnent No.3, Shri Hira all Lal was promoted as Librarian Grade-I on ad hoc basisin August 1983 against a SC vacancy and as such the applicant cannot have a grievance against the seniority of Shri Hira Lal who was sentior to the applicant in the seniority list of Librarian Grade-II. The learned counsel for the respondent also cited two rulings of the hon'ble Supreme Court to prove the point that ad hoc appointment made in exi-gencies of service till regular selection was made could not count for promotion or seniority; 1987 (11 SCJ 61). It lays down that ad hoc appointmet does not create any vested right and in such cases reversion can take place even without assigning any reason or giving any notice. He further supported dhis contention by 1987 (4) ATC 737 where it has been said that ad hoc appointment is only a stop-gap arrangement and that it does not confer any right and that reversion can be resorted to without any enquiry.



9. The hon'ble Supreme Court in Khosa case (State of J&K Vs. J.N. Khosa) 1074 1 SCC 19 has held,

"A rule which classifies such employees for promotional purposes, undoubtedly operates on those who entered service before the framing of the rule but it operates in future in the sense that it governs future right of promotion of those who are already The rules do not recall service. promotion already made or reduce a scalealready granted. They provide a qualitative standard a mesure of that standard being educational attainment. Where a clasification founded on such a consideration suffers from discriminatory voice and is violative of Art. 14 and 16 of the Constitution is another matter.

surely rule cannot first be assumed to be retrospective and then be struck down reason that it violates the guarantee of equal opportunity by extending its If rules governing condiover the past. tions of service cannot ever operate the prejudice of those who are in service, the age of superannuation should have remained immutableand eschemes of compulsory retirement in public interest ought to have foundered But such on the act of retro-activity. is not the implication of the service rules nor is it their true description to say that because they affect the existing are retrospective. employees, they though that employment well settled under government like that under any other master may have a contractual origin, government servant acquires status



appointment to his office. As his rights and obligations are liable be determined under statutory or constitutional authority which for its exercise requires reciprocal consent. The government can alter terms and conditions of its employee unilaterally and although in modern times consensus in matters relating to public services is often attempted to be achieved, consent is not a pre-condition of the validity rules οf service having contractual origin of the service notwithstanding."

10. These observations of the hon'ble Supreme Court it abundantly make that unless rules are unreasonable or arbitrary these cannot be assailed and that the government have authority the to change the terms conditions service unilaterally. and of The Courts can interfere only when it shown that a particular rule is ultra vires or is arbitrary. If a particular provision of a rule operates harshly, the employees competent authorities should approach the and not the Courts. The authorities government are not callous or insensitive. The Division Bench comprising Hon'ble Ranganath Mishra and Hon'ble M.M. Punachi

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in Rangaswamy Vs. Government of A.P. AIR 1990 SC 535 have held tht it is none of the business of the Courts to examine the validity of the rules or to scrutinise the qualiications prescribed for the post. Relevancy and suitability are not for the Courts to consider or assess since these within the domain of the Executive. was laid down that in case of any grievance that respect appropriate authorities must be moved for a review of qualifications laid down in the RRs or to consider the element of harshness involved in provision of the rule. If the provisions are violative Z Art.14 and 16 of the Constitution on the ground that it is discriminatory, the classification attempted will be declared as unreasonable and arbitrary, but not otherwise. We do not find that any discrimiation or violation is of the Articles 14 and 16 of the Constitution as alleged by the learned counsel for the There is no discrimination applicant.



by the authorities in respect of applicant vis-a-vis Shri Hira Lal or Shri Shamber. On the facts of the case, both are senior to the applicant and both have come in their own right.

Taking a synoptic view of all the facts and circumstances of the case, we do not find any merit in the application and accordingly it is dismised.

There will be no order as to costs.

(B.K. Singh)
Member (A)

J.P. Sharma)
Member (J)

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